

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 16
ANSWERED ON TUESDAY, THE 11th DECEMBER, 2018**

CSR SPENDING BY TOP COMPANIES

QUESTION

16. DR. T. SUBBARAMI REDDY:

SHRIMATI AMBIKA SONI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the total Corporate Social Responsibility (CSR) spending by top 500 companies, for the last three years, year-wise;
- (b) the rate of compliance of CSR spending by these companies;
- (c) the details of amount that were spent in education, healthcare and rural development areas during the last three years; and
- (d) the number of companies who have defaulted in meeting the CSR requirement during the last three years and action taken by Government?

ANSWER

THE MINISTER OF STATE FOR LAW AND JUSTICE
AND CORPORATE AFFAIRS

(SHRI P. P. CHAUDHARY)

- (a) and (b): The total Corporate Social Responsibility (CSR) spending by top 500 companies for the last three years i.e. 2014-15, 2015-16 and 2016-17 for the filing made in MCA 21 registry till 30.06.2018 are as follows:

CSR expenditure of the three Financial Years

	2014-15	2015-16	2016-17
CSR amount prescribed (in Rs. crores)	10122.52	10088.71	10867.94
CSR amount spent (in Rs. crores)	8628.73	11567.06	10372.30
Rate of compliance of CSR spending by these companies (%)	85.24%	114.65%	95.43%

Source: National Corporate Social Responsibility Portal.

(c) As per the data obtained from the filings made by companies upto 30.06.2018 in MCA21 registry for the financial years 2014-15, 2015-16 and 2016-17, details spent on Healthcare, Education and Rural Development by all the companies are as below:

CSR Expenditure (in Rs. crores)				
SI. No.	Development Sectors	2014-15	2015-16	2016-17
1	Healthcare	1847.74	2538.51	2284.89
2	Education	2630.85	4156.31	4277.03
3	Rural development	1059.35	1369.53	1507.40
	Total	5537.94	8064.35	8069.32

(d): For the financial year 2014-15, prosecution against 284 companies were sanctioned, out of which 33 companies have filed application for compounding. Ministry has established Centralized Scrutiny and Prosecution Mechanism (CSPM) in April, 2018 to identify and scrutinise the non-compliant companies in a phased manner on pilot basis for the enforcement of CSR provisions for the financial year 2015-16, 2016-17 and 2017-18 whereby based on scrutiny, preliminary notices have been issued to 5,382 companies for financial year 2015-16.
